

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.9/2021

LAL SAHAB SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 10/2021 (II)
(FOR GRANT OF BAIL ON IA 147515/2023)

Date : 15-09-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) Mr. V.K. Shukla, Sr. Adv.
Mr. S. R. Setia, AOR
Mr. Anurag Dubey, Adv.
Mr. Ashish Upadhyay, Adv.
Mr. Bhupendra Kumar Bhardwaj, Adv.
Mr. Manish Yadav, Adv.
Ms. Anjali Tiwari, Adv.

For Respondent(s) Mr. Garvesh Kabra, AOR
Mr. Vikas Bansal, Adv.
Ms. Mansa Singh, Adv.
Mr. Avanish Deshpande, Adv.
Mr. S. D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Ms. Shweta Sinha, Adv.
Mr. Ram Kripal Singh, Adv.
Mr. Siddharth Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA 147515/2023

Considering the facts and circumstances of the case, particularly, the pendency of the appeal and taking into consideration the aforesaid facts, we are inclined to grant bail to the appellant.

Accordingly, the appellant is directed to be released on bail subject to such terms and conditions as may be imposed by the Trial Court.

List Criminal Appeal No. 9 of 2021 and Criminal Appeal No.10 of 2021 for final hearing on 07.12.2023.

The Registry is directed to call for the records of the courts below.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)